

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 253 of 2015**

**Dated : 24<sup>th</sup> February, 2016**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**Power Grid Corporation of India Ltd., ... Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Ors. ....Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan

Counsel for the Respondent (s) : Mr. Manoj Kumar Sharma for  
Mr. Pradeep Misra for R.11 to 13  
Mr. R. B. Sharma for R.16

**ORDER**

Mr. Pradeep Misra, learned counsel for Respondent Nos. 11 to 13, namely, DISCOMs of Rajasthan, submits that the DISCOMs do not want to file counter Affidavit/reply but written submission will be filed subsequently.

Mr.R.B.Sharma, appearing for Respondent No.16, BSES Rajdhani Power Ltd., submits that he has already filed counter Affidavit/reply. It has been pointed out by the appellant that as per the Affidavit of Service all the respondents have been personally served and service is complete. We make it clear that any respondent(s) if really wants to file counter Affidavit/reply, the same be filed within two weeks from today and no more. Rejoinder Affidavit be filed within two weeks thereafter.

Post the matter for hearing on **22<sup>nd</sup> April, 2016.**

**(T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**